

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 63/TT/2018**

**Coram:**

**Shri P. K. Pujari, Chairperson  
Shri A. K. Singhal, Member  
Shri A. S. Bakshi, Member  
Dr. M. K. Iyer, Member**

**Date of Order : 07.05.2018**

**In the matter of:**

Approval of transmission tariff from COD to 31.3.2019 for 02 nos of 400 kV bays at Purulia Sub-station under Eastern Region Strengthening Scheme VII (ERSS VII) in Eastern Region under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

**And in the matter of:**

Power Grid Corporation of India Limited  
"Saudamini", Plot No.2,  
Sector-29, Gurgaon -122 001

**.....Petitioner**

**Vs**

1. Bihar state power (Holding) Company Ltd.  
Vidyut Bhawan, Bailey Road  
Patna-800 001
2. West Bengal State Electricity Distribution Company Limited  
Bidyut Bhawan, Bidhan Nagar  
Block DJ, Sector-II, Salt Lake City  
Calcutta- 700 091
3. Grid Corporation of Orissa Ltd.  
Shahid Nagar, Bhubaneshwar- 751 007



4. Jharkhand State Electricity Board  
In front of Main Secretariat  
Doranda, Ranchi - 834002
5. Damodar Valley Corporation  
DVC Tower, Maniktala  
Civic Centre, VIP Road, Calcutta- 700 054
6. Power Department  
Government of Sikkim, Gangtok- 737 101
7. Sterlite Power Grid Ventures Limited  
F-1, Mira Corporate Suits,  
1 & 2, Mathura Road, Ishwar Nagar,  
New Delhi – 110065

.....Respondents

**For petitioner** : Shri Vivek Kumar Singh, PGCIL  
Shri S. K. Venkatesan, PGCIL  
Shri S. S. Raju, PGCIL  
Shri V. P. Rastogi, PGCIL  
Shri Amit Yadav, PGCIL  
Shri Rakesh Prasad, PGCIL

**For respondents** : None

### **ORDER**

Power Grid Corporation of India Limited (PGCIL) has sought approval of transmission tariff from COD to 31.3.2019 for 02 nos of 400 kV bays at Purulia Sub-station under Eastern Region Strengthening Scheme VII (ERSS VII) in Eastern Region in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations"). The petitioner has also prayed for grant of 90% of the Annual Fixed



Charges (AFC) claimed, in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for inclusion in PoC mechanism.

2. The instant assets was scheduled to be put into commercial operation on 23.3.2017 as per the Investment Approval dated 24.3.2015. However, the asset was put into commercial operation on 26.7.2017 after a time over-run of 4 months and 2 days. The petitioner has claimed the tariff based on estimated expenditure incurred up to COD and additional capitalization incurred from COD to 31.3.2019 in respect of the instant asset.

The capital cost claimed by the petitioner is as follows:-

Approved apportioned cost (RCE)	Expenditure incurred upto COD	Additional Capital Expenditure			(₹ in lakh)
		26.7.2017 to 31.3.2018	2018-19	2019-20	Total estimated cost
3792.37	2398.22	817.19	400.00	100.00	3715.41

The estimated completion cost of the instant asset is within the RCE approved apportioned cost. Thus, there is no cost over-run in respect of the instant assets.

3. The matter was heard on 24.4.2018. The representative of the petitioner requested to grant Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for inclusion in the PoC charges.

4. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the



Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7(4) of the 2014 Tariff Regulations provides that such an application shall be filed as per Annexure-I of these regulations. The petitioner has made the applications as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

5. The petitioner has claimed transmission tariff of ₹399.13 lakh and ₹684.46 lakh for the years 2017-18 and 2018-19 respectively for the instant bays. After carrying out preliminary prudence check of the AFC claimed by the petitioner, the Commission has decided to allow ₹319.30 lakh and ₹547.57 lakh for the instant bays for the years 2017-18 and 2018-19 in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for inclusion in the PoC computation.

6. The tariff allowed in this order shall be applicable from the actual CODs of instant assets and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of



Inter-State Transmission Charges and Losses) Regulations, 2010 as amended from time to time. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.

7. The petitioner is directed to submit the following information on affidavit with an advance copy to the beneficiaries by 21.5.2018:-

- (i) The basis for arriving the FR cost and the RCE.
- (ii) Documentary evidence for commissioning of the assets covered in the instant petition to SCOD i.e. 23.3.2017.
- (iii) Details of time over-run and chronology of activities alongwith documentary evidence as per format given below:-

Activity	Period of activity				Reason(s) for delay
	Planned		Achieved		
	From	To	From	To	

- (iv) Distance between Purulia PSP and New Purulia and SLD of these sub-stations.

8. The respondents are directed to file their reply by 4.6.2018 with an advance copy to the petitioner who shall file its rejoinder, if any by 15.6.2018. The parties shall comply with the above directions within the due date mentioned above and no extension of time shall be granted.



9. The petition shall be listed on 19.7.2018 for final hearing.

sd/-  
**(Dr. M. K. Iyer)**  
Member

sd/-  
**(A. S. Bakshi)**  
Member

sd/-  
**(A. K. Singhal)**  
Member

sd/-  
**(P. K. Pujari)**  
Chairperson

